

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 197/MP/2016

Subject : Petition seeking requirement of revenue in relation of pension and gratuity contribution for the control period 1.4.2014 to 31.3.2019 in respect of the employees of all the generating stations, transmission activity including retired person.

Petitioner : Damodar Valley Corporation (DVC)

Respondents : West Bengal State Electricity Distribution Co. Ltd. and others

Date of hearing : 15.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri M.G. Ramachandran, Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Anand K. Ganesan, Advocate, PSPCL
Shri Ashwin Ramanathan, Advocate, PSPCL
Shri Ravi Sharma, Advocate, MPPMCL
Shri Rajiv Yadav, Advocate, DVPCA
Ms. Ranjana Roy Gavai, Advocate, TPDDL
Ms. Vasudha Sen, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL
Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri Sanjay Srivastava, BRPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondents, namely, Punjab State Power Corporation Ltd., Madhya Pradesh Power Management Co. Ltd., BSES Rajdhani Power Ltd., Damodar Valley Power Consumer's Association and Tata Power Delhi Distribution Ltd. advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned counsels for the Petitioner and the Respondents, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**